

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 2777 of 2011

[Arising out of Order-in-Original No. 68/2011-ST dated 12.07.2011 passed
by the Commissioner of Central Excise and Service Tax, Bangalore]

Canara Bank

51, 1st Cross, J.C. Road
Bangalore – 560 027

..... **Appellant(s)**

VERSUS

**Commissioner of Central Excise &
Service Tax, LTU, Bangalore**

JSS Towers, 100ft Ring Road
Banashankari III Stage
Bangalore – 560 085

..... **Respondent(s)**

APPEARANCE:

None for the Appellant

Mr. M.A. Jithendra, Assistant Commissioner (AR) for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 20556 / 2026

Date of Hearing: 13.04.2026

Date of Decision: 13.04.2026

PER: PULLELA NAGESWARA RAO

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the

Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order pronounced and dictated in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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